

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

12.11.2009

CP 43/2009 (OA 105/1998)

Mr.C.B.Sharma, counsel for applicant.  
Mr.Kunal Rawat, counsel for respondents.

Heard learned counsel for the parties. The CP stands disposed of by a separate order.

(B.L.KHATRI)  
MEMBER (A)

(M.L.CHAUHAN)  
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 12<sup>th</sup> day of November, 2009

**CONTEMPT PETITION No.43/2009**

**IN**

**ORIGINAL APPLICATION No.105/1998**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Ram Kishore Sharma  
S/o Shri Narayan Sharma,  
R/o 320, Prem Nagar-A,  
Jagatpura,  
Jaipur.

... Petitioner/Applicant

(By Advocate : Shri C.B.Sharma)

Versus

1. Ms.Radhika Duraisamy,  
Secretary to the Government of India,  
Ministry of Communication &  
Information Technology,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi.
2. Shri Santosh Gaurier,  
Chief Post Master General,  
Rajasthan Circle,  
Jaipur.
3. Shri H.L.Mehra,  
Sr.Supdt. of Post Offices,  
Jaipur City Postal Division,  
Jaipur.

... Respondents

(By Advocate : Shri Kunal Rawat)

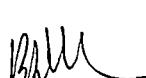
**ORDER (ORAL)**

The applicant/petitioner has filed this Contempt Petition for alleged violation of the order dated 17.11.2000, passed by this Tribunal in OA No.105/1998, which order has been affirmed by the Hon'ble High Court vide order dated 14.5.2009 (Ann.CP/3).

2. Notice of this CP was given to the respondents, who have filed their reply. Alongwith the reply, the respondents have annexed copy of the orders dated 15.9.2009 and 29.9.2009 (Ann.R/1 & R/2 respectively), whereby the applicant has been taken back in service with immediate effect.

3. In view of this subsequent development, the present CP does not survive for consideration and the same stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

4. In case the applicant feels aggrieved by the orders dated 15.9.2009 and 29.9.2009, he will be at liberty to file a substantive OA.

  
(B.L.KHATRI)  
MEMBER (A)

  
(M.L.CHAUHAN)  
MEMBER (J)

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